

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 24038/2019

(Arising out of impugned final judgment and order dated 23-08-2018 in DBCSAW No. 1651/2017 passed by the High Court of Judicature for Rajasthan at Jaipur)

THE SECRETARY URBAN DEVELOPMENT
AND HOUSING DEVELOPMENT & ORS.

PETITIONER(S)

VERSUS

SHANKAR LAL AGARWAL

RESPONDENT(S)

(I.A. No.44200/2024: Application for discharge of Advocate-on-Record)

Date : 31-05-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA
HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE
(Vacation Bench)

For Petitioner(s) Mr. Milind Kumar, AOR
Mr. Divyank Panwar, Adv.
Mr. Harsha Vinoy, Adv.

For Respondent(s) Mr. Manish Shanker Srivastava, Adv.
Mr. Pankaj Kumar Singh, Adv.
Mr. Raj Singh Rana, AOR

UPON hearing the counsel the Court made the following
O R D E R

Mr. Raj Singh Rana, learned counsel for the respondent has moved an application (I.A. No.44200/2024) for discharge from the present case. The application is allowed.

Let a fresh notice be issued to the respondent informing him the next date of hearing.

List the matter immediately after summer vacation, 2024.

(JAGDISH KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)